

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
28-05-2024 AT 10:30 AM**

CP (IB) No. 71/95/HDB/2024
u/s. 95 of IBC, 2016

IN THE MATTER OF:

Indian Bank

...Petitioner

AND

Mrs. Revathi Chittimalla, Personal Guarantor and
M/s. Venkateswara Spintex Private Limited

...Respondent

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

Learned Counsel Mr RV Subba Rao, for Petitioner present through Video Conference.

Following the judgment of the Hon'ble Supreme Court of India, in Surendra B. Jiwrajka vs Omkara Assets Reconstruction Private Limited in W.P.(C) No. 149/2022 and batch, we hereby appoint Smt. Suhasini Ashok B, having IBBI Registration No. IBBI/IPA-002/IP-N01134/2022-23/14080, e-mail: suhasiniashok2821@gmail.com, Mobile No. 8688020622, to act as Resolution professional in the instant matter as her name appears on the current database of IBBI. The Resolution Professional shall file report within 10 days from the date of this order.

Petitioner is directed to pay sum of Rs. 50,000/- towards initial expenses of Resolution Professional. Matter stands adjourned to 18.06.2024 for report.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)